



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

48. C.P. (IB)/433(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.11.2024**

NAME OF THE PARTIES:- Manju Yashwant Sangla

Section: 94(1) of Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)/433(MB)2024:-

Presence:-

Adv. Sophia Hussain a/w Adv. Mily Ghoshal

... Petitioner

None

... Respondent

It has been pointed out by counsel for the Applicant that Mr. Ketan S. Dand, has been appointed as RP but has expressed his inability to take up the assignment in this case.

Therefore, another RP be appointed in this place. The copy of the communication/email received from Mr. Ketan S. Dand has also been placed before

us. In view of this, Mr. Ketan S. Dand is discharged, and **Mr. Umesh Balram Sonkar**

having IBBI Registration No. IBBI/IPA-001/IP-P-02619/2021-2022/14043 is

hereby appointed as the new Resolution Professional having its registered address

at Flat No. 10, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No.4 New Panvel

Navi Mumbai, Road No. 4, Navi Mumbai, Maharashtra ,410206, Email ID:-

rosonkar1603@gmail.com, **Mobile No.- 7874447169.**



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The terms and conditions of the order dated 05.09.2024 shall remain the same, and the newly appointed RP shall submit his report under Section 99 of the Code before the next date of hearing. List this matter on **16.01.2025**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

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Sd/-

KULDIP KUMAR KAREER
Member (Judicial)